



Central Electricity Regulatory Commission

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001
Phone: 23353503, FAX: 23753923

Petition No. 253/TL/2023

Dated: 1.2.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 (the Act) has been made by Fatehgarh III Beawar Transmission Limited, DLF Cyber Park, Tower-B, 9th Floor, Udyog Vihar, Phase-III, Sector 20, Gurugram-1220008, Haryana for the grant of a transmission licence for the establishment of "Transmission system for evacuation of power from REZ in Rajasthan (20 GW) under Phase III – Part G" ("the Project") on Build, Own, Operate and Transfer ("BOOT") basis:

Transmission System Evacuation of Power from REZ in Rajasthan (20GW) under Phase III Part G

S. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	Fatehgarh 3 – Beawar 765kV D/C (2nd) along with 330 MVAR Switchable line reactor for each circuit at each end of Fatehgarh 3.– Beawar 765kV D/C line. - Switching equipment for 765kV 330 MVAR switchable line reactor – 4 nos. - 765kV, 330 MVAR Switchable line reactor – 4 nos	18 Months
2.	2 nos. of 765kV line bays at both at Beawar & Fatehgarh-3 - 765kV line bays – 4 nos.	

Note:

- Developer of Fatehgarh-3 S/s to provide space for 2 nos. of 765kV line bays at Fatehgarh-3 S/s along with space for 765 switchable line reactors.
- Developer of Beawar S/s to provide space for 2 nos. of 765kV line bays at Beawar S/s along with space for 765kV switchable line reactors."
- The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹1357.57 million per annum on the basis of the competitive bidding carried out by PFC Consulting Limited (PFCCL), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
- The Central Transmission Utility of India Limited vide its letter dated 6.9.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
- Based on the material available on record, the Commission vide order dated 1.2.2024 in Petition No. 253/TL/2023, has proposed to issue transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Fatehgarh III Beawar Transmission Limited before the Commission can be accessed at the website www.sterlitepower.com or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 16.2.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for the further hearing by the Commission on 19.2.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission

Sd/
(Harpreet Singh Pruthi)
Secretary